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Regn.No. KERBIL/2012/45073 dated 05-09-2012 with RNI Reg No.KL/TV(N)/634/2021-2023

കേരള ഗസറ്റ് KERALA GAZETTE

അസാധാരണം

EXTRAORDINARY

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത് PUBLISHED BY AUTHORITY

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Thiruvananthapuram, Thursday **2022 ജനുവരി 13** 13th January 2022

1197 ພຕູ 29 29th Dhanu 1197

1943 പൌഷം 23 23rd Pousha 1943 നമ്പർ No

169

GOVERNMENT OF KERALA

Law (Legislation-H) Department

NOTIFICATION

No. 333/Leg.H2/2022/Law.

Dated, Thiruvananthapuram,

13th January, 2022 29th Dhanu,1197 23rd Pousha, 1943.

The following Ordinance promulgated by the Governor of Kerala on the 13th day of January, 2022 is hereby published for general information.

By order of the Governor,

V. HARI NAIR, Law Secretary.



ORDINANCE No. 1 OF 2022

THE KERALA CO-OPERATIVE SOCIETIES (AMENDMENT) ORDINANCE, 2022

Promulgated by the Governor of Kerala in the Seventy-second Year of the Republic of India.

AN

ORDINANCE

further to amend the Kerala Co-operative Societies Act, 1969.

Preamble.—WHEREAS, it is expedient further to amend the Kerala Co-operative Societies Act, 1969 (21 of 1969) for the purposes hereinafter appearing;

AND WHEREAS, the Legislative Assembly of the State of Kerala is not in session and the Governor of Kerala is satisfied that circumstances exist which render it necessary for him to take immediate action;

Now, THEREFORE, in exercise of the powers conferred by clause (1) of Article 213 of the Constitution of India, Governor of Kerala is pleased to promulgate the following Ordinance:—

- 1. Short title and commencement.—(1) This Ordinance may be called the Kerala Co-operative Societies (Amendment) Ordinance, 2022.
 - (2) It shall come into force at once.
- 2. Act 21 of 1969 to be temporarily amended.—During the period of operation of this Ordinance, the Kerala Co-operative Societies Act, 1969 (21 of 1969) (hereinafter referred to as the principal Act) shall have effect subject to the amendment specified in section 3.
- 3. Amendment of section 2.—In the principal Act, in the proviso to clause (ia) of section 2, for the words "two years" the words "three years" shall be substituted.

ARIF MOHAMMED KHAN, GOVERNOR.

